duction of fertilizers presently falls short of the requirements and imports are arranged to make good the gap.

A large scale programme for setting up additional capacity for the manufacture of fertilizers is under implementation. Even with the completion of this programme, the gap between consumption and production is expected to be about 12 lakh tonnes of Nitrogen and 6 lakh tonnes of P205 in 1983-84. Action is on hand to set up additional fertilizer capacity to reduce this gap and move towards self-sufficiency.

Prices of railway wagons

*558. SHRI DEVENDRA NATH DWIVEDI:

SHRI SARDAR AMJAD ALI:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that the Railways have been asked to make an upward revision in the prices of Railway wagons for which orders have already been placed on the indigenous wagon industry; and
- (b) if so, what are the details in this regard?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) No, Sir.

(b) Does not arise.

Alleppey-Ernakulaim railway line

*559. SHRIMATI LEELA DAMO-DARA MENON: Will the Minister of RAILWAYS be pleased to state by when the construction work on the Alleppey-Ernakulam railway line is likely to commence?

THE MINISTER OF RAILWAYS '(PROF. MADHU DANDAVATE): The matter is awaiting clearance by the Planning Commission.

Confirmation of Railway officials

*560. SHRI SANAT KUMAR RAHA: SHRI YOGENDRA SHARMA: SHRI LAKSHMANA MAHAPATRO:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that a number of railway officials, with 12 to 22 years of service to their credit, have not yet been confirmed; and
- (b) if so, what is the number of such officers and what measures Government propose to take to confirm them?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b) Out of 1089 temporary Officers recruited between 1955 and 1968, only 303 are left to be confirmed. The Government have recently increased substantially the annual quota of confirmation in Class I/Junior Scale of Temporary Officers. It has also proposed to absorb permanently some of these Officers in the Indian Railway Personnel Service and the Indian Railway Stores Service.

Assets, profits and remittances of the multinational drug companies

*561. SHRI HIMMAT SINH:

DR. V. P. DUTT:

SHRI NRIPATI RANITAN CHOUDHURY:

SHRI HARSH DEO MALAVI-YA:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the details of assets, profits and foreign remittances of the multinational drug companies operating In India during 1974-75. 1975-76 and 1976-77, year-wise; and
- (b) whether any efforts have been made recently to cut down their pre-

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and if so, what are the fits and remittances details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMI-CALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) and (b) A statement is laid on the Table of the House.

Statement

- (a) The details of assets and profits of and repatriations by the foreign drug manufacturing companies operating in the organised sector of the Drug Industry in India during the last three years, to the extent available, are indicated in the Annexure (See Appendix CIII, Annexure No. 55)
- (b) Reduction in the foreign equity holdings and consequent reduction in repatriations by foreign drug manufacturing firms is obtained through the following two measures:-
 - Under Section 29 of the (a) Foreign Exchange Regulation Act, manufacturing foreign drug comp anies having foreign equity more than 40 per cent are required to re duce their foreign equity to a level not exceeding 74 per cent or some intermediate level between 40 rer cent and 74 per cent depending on the nature of their total activities; and
 - (b) By the scheme of dilution of foreign equity announced by the Government in February, 1972 where by companies having foreign equity exceeding 51 per cent and expanding their activities are required to in duct Indian capital upto prescribed levels of the cost of the expansion. Conditions for diluting equity hold ings as per this formula are invari ably being imposed while granting expansion in manufacturing activi ties to such companies.

Foreign drug companies are being allowed expansion in manufacturing activities only in selected fields which require heavier capital investment, thus

necessitating a greater quantum of the profits earned by such companies having to be ploughed back as investments and thus reducing the quantum of repatriable profits available to them.

The manner in which the activities of foreign drug manufacturing companies should be further regulated and controller is under the active consideration of Government in the context of the recommendations in this respect made by the Hathi Committee.

राजनावा (विधायी) स्रायोग को पुनर्जीवित करने का प्रस्ताव

* 562. श्री गुरुदेव गुप्त : क्या विधि, न्याय ग्रौर कःपनी कार्य मंत्री यह बताने की क्रपा करेंगे कि:

- (क) क्या राजभाषा (विधायी) श्रायोग को पुनर्जीवित करने का कोई प्रस्ताव सरकार के विचाराधीन है: ग्रीर
- (ख) यदि हां, तो इस संबंध में कब तक निर्णय कर लिये जाने की संभावना **a**?

11 Proposal to revive the Official Language (Legislative) Commission

*562. SHRI GURUDEV GUPTA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether there is any proposal under Government's consideration to revive the Official Language (Legislative) Commission;
- (b) if so, by when a decision is likely to be taken in this regard?]

विधि, न्याय ग्रौर कम्पनी कार्य मंत्री (श्री शांति भूषरण) : (क) जी नहीं। राजभाषा (विधायी) ग्रायोग को पुनरुज्जी-

t[] English translation.